

By Speed Post

**BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER AND
FIRST APPELLATE AUTHORITY (NOTARY)**

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM NO. 406-B 'A' WING,
SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 34/JS&LA(GSY)/RTI/NC/2016

IN THE MATTER OF:

Ms. Rajni Sinha,
R.S.Legal, Advocates & Consultants,
B-3.13:04, Sector-3,
Vashi, Navi Mumbai- 400703

Versus

- Appellant

Central Public Information Officer (NC)
Ministry of Law & Justice
Department of Legal Affairs
Room No.433 A-Wing,
Shastri Bhawan, New Delhi – 110001

- Respondent

ORDER

Manish
14/09

Date: 14.09.2016

Being dissatisfied with the non-decision of CPIO with respect to application under the provisions of RTI Act dated 28.05.2016, the appellant has preferred this appeal, received in this office on 22.08.2016.

2. Notices were issued to the respective parties and in response thereof the CPIO is present in person whereas the appellant has neither turned up in person nor submitted any submissions by any mode, hence the appeal is being disposed of basing upon the material available on record and after hearing the CPIO.

3. It has been stated by the CPIO that the queries as raised by the appellant in her application dated 28.05.2016 were replied vide reply dated 30.06.2016. The CPIO has shown to me the office copy of the reply.

4. A perusal of said reply reveals that it has been issued from the office of the CPIO on 5.7.2016 and the appellant has preferred the appeal on 7.7.2016 as such possibility of the fact that appellant may have not received the reply and has preferred this appeal, may not be ruled out.

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5. Since the information as was requested by the appellant in her original application has already been furnished as such without going on the merits and de-merits of the appeal, CPIO is directed to furnish one more copy of the reply to the appellant by Registered Post within 10 days from the date of Order.
6. In case the appellant is not satisfied with the said reply of CPIO, as the appeal is not being disposed of on merits, she is at liberty to go to First Appellant Authority.
7. The appeal is disposed of on above terms.
8. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

G.S. Yadav
14.9.16

(G.S. Yadav)

Joint Secretary & Legal Adviser And
First Appellate Authority

1. Ms. Rajni Sinha, R.S.Legal, Advocates & Consultants, B-3.13:04, Sector-3, Vashi, Navi Mumbai- 400703
- ✓ 2. DLA/CA & CPIO (NC), Department of Legal Affairs, M/o Law & Justice, Room No.433 A-Wing, Shastri Bhawan, New Delhi – 110001.